[Shri Sitaram Kesri]

of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1981, and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1981, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, I beg to move:

"That this House concurs in the Recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of

the Lok Sabha for the term ending on the 30th April, 1981, and deproceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted

RE. PRIVILEGE MOTION AGAINST LAW AND MANAGEMENT HOUSE, GHAZIABAD

श्री लाडली मोहन निगम (मध्यप्रदेश) । उपसमापित जी, मेरा एक छोटा सा प्वाइंट माफ ग्रांडर है। मैं ग्रापके जिरये से वित्त मंत्री जी का ध्यान एक बात की ग्रोर ग्राकिं वित्त करना चाहता हूं। फाइनेंस बिल ग्रभी मंत्री जी पेश करने जा रहे हैं। राज्य सभा जव इस पर वहस पूरी कर लेगी उसके वाद यह बिल बनकर वापस उस सदन में जायेगा ग्रीर फिर राष्ट्रपति की मोहर लगने के लिये चला जाता है। उसके वाद ही मैं समझता हूं ग्रीर ग्राप भी इस राय के होंगे, परम्परा ही नहीं बिल्क कानून है उसके वाद कोई बिल बिल की शक्ल में ग्रा सकता है...

SHRI R. R. MORARKA (Rajasthan): Act of Bill?

श्री लाडली मोहन निगम: ऐवट की शक्ल में आ सकता है। मैं एक वहत वडी वेईमानी जो इस समय चल रही है उसकी तरफ ध्यान दिलाना चाहता हं। मेरे पास एक किताव है जो ला एंड मैनेजमेन्ट हाउस नई बस्ती गाजियाबाद ने छापी है। जहां तक मुझे सचना है कि वित्त मंत्रीजी ने फाइनेंस बिल को 31 जुलाई को वहाँ पर पेश किया। यह प्स्तिका 30 जुलाई को छपकर बाजार में या गई। इसके अन्दर, फ इनेंस बिल के जो सैंकिड अमेंडमेंट के सारे पार्टस हैं वे सव संशोधन जो लोक सभा ने पारित किये हैं। मैं सिर्फ ग्रापसे जानना चाहता हं कि बिना राज्य सभा तथा लोक सभा के पास हए कोई बिल क्या बाजार में छप सकता है ग्रौर ग्रगर छप सकता है तो क्या इससे इस

सदन या उस सदन की गरिमा का हनन नहीं है? ग्रोर ग्रगर यह हनन है तो मैंविन जाता-पूर्वक निवेदन करंगा ग्रोर खासकर वित्त मंत्री से कि क्या इस पिक्लकेशन के खिलाफ (Interruptions)

इसमे लिखा है मैं पढ़ दूं:

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"amendments to the Finance (No. 2) Bill 1980, as passed in Lok Sabha, have been fully incorporated."

लोकसभा से एक तारीख को पास हुआ हैं, 30 जुलाई को यह छप जाता है। इसको ब्राप क्या कहेंगे, यह मैं ब्रापसे जानना चाहता हूं ब्रोर इस वास्ते मैं कह रहा हूं

SHRI NARASINGHA PRASAD NANDA (Orissa): It is a very important question.

श्री लाडली मोहन निगम: इसमें एक चीज ग्रीर भी है ...

श्री उपसभापति : स्पष्ट हो गई है ग्रापकी बात ।

SHRI NARASINGHA PRASAD NANDA: It is a serious matter if it is correct.

श्री लाउन मोहन निगम। इसके पेज 36 पर यह ऐक्ट की शक्ल में पास किया हुआ अगर छप रहा है तो इस पर मै आपकी व्यवस्था चाहता है।

"As amended by the Finance (No. 2) Act of 1980."

MR. DEPUTY CHAIRMAN: You have made your point.

श्री लाडली मोहन निगम। श्रगर श्रापकी इजाजत हो तो में इसे सदन के पटल पर रखना चाहता हूं। इसमें पेज 36 पर लिखा है...

श्री उपसभापति । ठीक है श्रापकी बात स्पष्ट हो गई।

श्री लाडली मोहन निगम । मै श्राप से एक ही बात चाहता हूं। इस सन्दर्भ की गरिमा पर वारबार हिन्दुस्तान के पैसे वाले लोग पैसे के वल पर अपनी दादागिरी करके जो वाहते हैं सदन के वारे में कह देते हैं छाप देते हैं। लेकिन अगर कोई ऐसी चीज छपे जो ऐक्ट ही नहीं दना और उसको वाजार में पेश करें तो इस तरह से क्या यह हमारी अवमानना नहीं है, दूसरे सदन की अवमानना नहीं है? मैं वहुत ही विनम्नता से वित्त मंत्री जी से निवेदन करूंगा कि क्या आप इस मामले को सदन की प्रिविलेध कमेटी के पास भेजने की कोशिश करेंगे; भगर आपकी इजाजत हो तो मैं इस मामले को प्रिविलेज की शक्ल में पेश कर सकता हूं SHRI SANKAR GHOSE (West

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because, till the House approves it and the Presidential sanction is there, to represent to the country that an Act has been passed will amount to a breach of privilege. Therefore, looking into this matter one finds defaults on two counts: The Rajya Sabha has not returned the Bill, and the President has not assented. Without that, an impression cannot be given that an Act has been passed. I hope the Finance Minister will look into it because he should also be very much concerned about it.

Bengal): Sir, this is a serious matter

SHRI NARASINGHA PRASAD NANDA: Sir, this is a very serious matter.

MR. DEPUTY CHAIRMAN: You please take your seat. You have raised it already.

SHRI NARASINGHA PRASAD NANDA: Sir, the point is this.

MR. DEPUTY CHAIRMAN: Mr. Nanda please take your seat. Yet us hear the Minister. (Interruptions) Let us hear the Minister.

SHRI M. KALYANASUNDARAM: (Tamil Nadu): The Finance Minister can do his part. But, you as the Deputy Chairman...

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MR. DEPUTY CHAIRMAN: I will go through that.

Finance (No. 2)

SHRI M, KALYANASUNDARAM: This is a matter concerning...

MR. DEPUTY CHAIRMAN: I have heard it.

SHRI M. KALYANASUNDARAM: ...the privileges of the House.

SHRI NARASINGHA PRASAD NANDA: It is a very important matter.

MR. DEPUTY CHAIRMAN: When the matter comes before the House, we shall discuss it.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN. TARY AFFAIRS (SHRI SITA RAM KESRI): The Minister is here wants to reply to your point. Why are you wasting the time?

SHRI NARASINGHA PRASAD NANDA; It is a serious act of impropriety:

SHRI SITA RAM KESRI: That is all right. Let us hear the Finance Minister first.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): There is no need for any instance of breach of privilege. There is no need that there should be a written motion. Any Member in this House can bring it to the notice of the Chair.

MR. DEPUTY CHAIRMAN: But I have not allowed the motion. I have not allowed that point to be raised as a privilege issue. That has not been allowed. He raised a point of order.

AN HON. MEMBER: How can you say that?

MR. DEPUTY CHAIRMAN: He has raised a point of order.

SHRI M. KALYANASUNDARAM: Because the Members have raised it, let the Finance Minister, in his own wav...

MR. DEPUTY CHAIRMAN: Please allow him to say.

SHRI R. VENKATARAMAN: Mr. Deputy Chairman, Sir, ex facie the publication looks to be wrong because the Finance Bill was adopted by the Lok Sabha on the 31st, and according to the hon. Member's version, the book says that the Finance Bill, as adopted by the Lok Sabha on the 30th ...

AN HON. MEMBER: The book was published on the 30th.

SHRI R. VENKATARAMAN: That is what I say. I am just supporting what you say. Now, this is a matter where there is an obvious error on the face. Sir, the question is whether it is a matter of privilege or whether any other action is open. I am entirely in the hands of this House. If the House would like to take it up, I have no objection. But if the House wants me to examine it in consultation with the Law Ministry, I am willing to do it. It is for the Chair to decide.

(Interruptions)

MR. DEPUTY CHAIRMAN: Now, the Finance Bill.

THE FINANCE (NO. 2) BILL, 1980 OF FINANCE MINISTER (SHRI R. VENKATARAMAN): Sir, I beg to move-

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1980-81, as pasesd by the Lok Sabha, be taken into consideration."

Sir, the Finance Bill has been before the hon. Members for nearly seven weeks. During the general debate on the Budget, hon. Members made valuable suggestions for the improvement of the provisions of the Bill. A number of useful suggestions were also received from members of the public chambers of commerce, other trade and professional associations and economists. I am grateful to hon. Members and to all others who have made such constructive